

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 914 of 2020

IN THE MATTER OF:

Southern Power Distribution Company of A.P. Ltd.Appellant

Vs

Kalpataru Steel Rolling Mills Ltd.Respondent

Present:

For Appellant: Mr. Rakesh K. Sharma and Mr. Nishant, Advocates.

For Respondent: Mr. Anoop Prakash Awasthi, Advocate.

O R D E R

(Through Virtual Mode)

19.10.2020: The issue raised in this appeal is that the Adjudicating Authority has no jurisdiction to waive off the electricity dues receivable from the premises of the Corporate Debtor.

Issue notice upon Respondent. Notice on behalf of Respondent/ Caveator is waived and accepted by Mr. Anoop Prakash Awasthi, Advocate. Caveat No. 452 of 2020 is discharged. Respondent may file reply affidavit within one week. Rejoinder thereto, if any, may be filed by the Appellant within one week thereof. Short written submissions, not exceeding three pages, may also be filed by the parties alongwith their pleadings.

List the appeal 'for admission (after notice)' on **6th November, 2020** alongwith Company Appeal (AT) (Insolvency) No. 866 of 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**